

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:603  
ANSWERED ON:26.07.2001  
AMOUNT OUTSTANDING AGAINST SEBs  
CHANDRA BHUSHAN SINGH

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether many State Electricity Boards owe 80 per cent of the total outstanding of early Rs. 3000 crores to the Railways regarding transportation of coal to their power plants;
- (b) if so, the details thereof;
- (c) the steps taken by the Railways to realise this huge outstanding amount from the State Electricity Boards as on date;
- (d) whether some power houses have even refused to pay the current payments in addition to the outstanding amount; and
- (e) if so, the details thereof and the reasons therefore ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS AND PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL)

(a) No, Sir. Total money owed to Railways by State Electricity Boards and Power Houses to end of May 2001 is Rs. 1785.35 Crore which is 66% of total outstanding of Rs. 2703.81 crore.

(b) A statement is attached.

(c) The steps taken by the Railways to recover money from State Electricity Boards and Power Houses include:

(1) State Electricity Boards and Power Houses which fail to observe the conditions of 'Prepayment of Freight' as also payment of current freight are closely monitored by the zonal Railways and regular meetings are held with senior officials of State Electricity Boards and Power Houses.

(2) Pursuant to Government's decision on 07.02.1997 that the outstanding dues from State Electricity Boards/Power Houses as on 31.12.1996 would be adjusted from the Central Plan Assistance of the State Governments subject to certain limits, an amount of Rs. 134.80 crore has been received by Railways upto 31.03.2001.

(3) Adjustment of outstanding from State Electricity Boards against traction bills.

(4) Ministry of Railways has approached Ministry of Power, Ministry of Finance and Chief Ministers of concerned State Governments at various levels including that of Minister of Railways, urging early steps for clearance of the dues.

(d) & (e) No, Sir. However, some power houses have shown their inability to meet their current payments due to serious financial crunch.

STATEMENT REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION No.603 BY SHRI CHANDRA BHUSHAN SINGH TO BE ANSWERED ON 26.7.2001 REGARDING AMOUNT OUTSTANDING AGAINST SEBs.

(b) Names of State Electricity Boards/Power Houses from whom recovery of dues is to be made:

(Rs. In Crore)

Name of State Electricity Board/Power Houses      Outstanding dues as on 31.05.2001

1. Andhra Pradesh State Electricity Board      23.21

2. Assam State Electricity Board      1.90

3. Bihar State Electricity Board	3.43
4. Delhi Vidyut Board	139.35
5. Gujarat State Electricity Board	178.35
6. Haryana State Electricity Board	34.62
7 Karnataka State Electricity Board	0.31
8. Maharashtra State Electricity Board	21.87
9. Madhya Pradesh State Electricity Board	7.66
10. Punjab State Electricity Board	207.95
11. Rajasthan State Electricity Board	75.49
12. Tamilnadu State Electricity Board	17.80
13. Uttar Pradesh State Electricity Board	22.75
14. West Bengal State Electricity Board	26.10
15. Badarpur Thermal Power Station	975.62
16. National Thermal Power Corporation	46.19
17. Damodar Valley Corporation	2.20
18. Private Power House Sabarmati	0.55
 TOTAL	 1785.35